

HP State Pollution Control Board,
Below BCS, Phase-III, New Shimla

No. PCB-OA No. 680/2022-19583

Dated: 18.1.2023

To

✓
The Registrar General
Hon'ble National Green Tribunal
Faridkot House, Copernicus Marg, New Delhi-110001

Subject: Compliance to Hon'ble NGT's order dated 19.10.2022, passed in O.A. No. 680/2022 titled as Satya Devi Vs. State of H.P. & Ors. (ATR of Joint Committee).

Sir,

Please refer to the afore-cited subject matter related to running of stone crusher in village Averi, Tehsil Nirmand District Kullu H.P. in alleged violation of environmental norms wherein following order dated 19.10.2022 was passed by the Hon'ble NGT:-

".....3. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of State PCB and Deputy Commissioner, Kullu and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponent. The State PCB will be the nodal agency for coordination and compliance.

4. Factual and Action taken Report may be submitted within two months by e-mail at judicial-ngt@gov.in.....

5. List for further consideration on 16.02.2023.....".

In compliance to afore-cited order dated 19.10.2022, the Joint Committee (comprising of Deputy Commissioner, Kullu and Regional Officer, HPSPCB, Rampur) conducted joint inspection of the site of Crusher on 19.12.2022 by associating the complainant(s). The factual-cum-Action Taken Report is annexed as **Annexure R-1**).

Reportedly, on the day of inspection, though the unit i.e. stone crusher was found not in operation, however the Joint Committee

observed that said crusher unit is being set-up as per norms/guidelines on the basis of 'site appraisal' conducted under the Chairmanship of concerned Sub-Divisional Magistrate (SDM) conducted on 18.07.2019 and permanent Registration granted to the unit by the State Geologist. No violation was noticed on the spot.

On the basis of recommendations of the joint Committee the unit i.e. Harish Goswami Stone Crusher has been directed vide correspondence dated 29.12.2022 to ensure protection measures before resuming operations. (Copy of correspondence is annexed as **Annexure-R-2**).

In response, the unit, vide letter dated 02.01.2023 (**Annexure-R-3**), has undertaken to ensure said protection measures as recommended by the joint Committee, before resuming operation. The Factual-cum-Action Taken Report annexed at **Annexure R-1** may kindly be placed on record please.
(Encl: as above)

Yours faithfully,

Signed by Apoorv Devgan
Date: 17-01-2023 16:32:31

Apoorv Devgan, IAS
Member Secretary

HPSPCB, Shimla

ANNEXURE R-1

ACTION TAKEN REPORT IN COMPLIANCE OF THE ORDER DATED 19.10.2022 OF HON'BLE NGT O.A. NO. 680/2022 TITLED SATYA DEVI & ORS. V/S STATE OF HP & ORS.

This report is in compliance to the order dated 19.10.2022 of Hon'ble NGT O.A. No. 680/2022 titled Satya Devi & Ors. vs. State of HP & Ors. vide which the Joint inspection committee has been constituted by the Hon'ble NGT i.e. Deputy Commissioner and State PCB (Nodal Agency) were directed to submit factual and action taken report.

In this regard, the Joint inspection committee i.e. Representative of PCB, Regional Office, Rampur and Deputy Commissioner, Kullu visited the said crusher site i.e. in Village Averi, PO Nogli, Tehsil Nirmand Distt Kullu H.P. on 19.12.2022 and the complainants who were informed in advance, were associated in the inspection (List of those present is enclosed as Annexure I). Following observations have been made during inspection: -

- 1) The Joint inspection for setting up stone crusher was conducted on 18.07.2019 and the committee viewed all the latest parameters notified by the Govt. of HP notification No. STE-E (3) -17/2012 dated 29.05.2014 for the site suitability of proposed crusher site. (copy of joint inspection report has been attached as Annexure-II).
- 2) The consent to establishment has been granted to the unit on dated 13.01.2021 up to 12.01.2022 (Copy attached A-III) to install the crusher and CTO has been granted to the unit for single jaw mini crusher up to 31.03.2022 (Copy attached Annexure-IV) from the State Pollution Control Board of Himachal Pradesh. However, subsequently, the unit has closed the aforesaid crusher and upgraded the machinery of crusher including proper pollution control devices and enhanced the production capacity, for which Consent to Establish (CTE)-Expansion has granted to the unit w.e.f 17.12.2022 to 16.12.2023. (copy attached as Annexure-V)
- 3) The permanent registration to the crusher has been granted on dated 06.04.2022 up to 28.02.2025 by the State Geologist H.P. (Copy attached as A-VI)



- 4) During inspection, it has been observed that the crusher was not in operation and the work of up gradation of crusher is in progress. Therefore Air and Noise monitoring could not be conducted during inspection. Regional Officer Rampur, Pollution Control Board shall inspect the same when the unit will operate the crusher, conduct the air and noise monitoring of the unit and initiate action if any violation will be observed.
- 5) The majority of complainants (except Sh. Sher Singh Oberai) stated on spot that they have no objection for the said crusher to operate provided that the unit will continuously sprinkle water on stone crusher site and the unit shall operate crusher as per directions and guidelines of Govt. of HP. (Statements attached as Annexure-VII)
- 6) Sh. Sher Singh Obrerai S/o Late Sh. Mangat Ram, Village Averi, PO Nogli, Tehsil Nirmand, Distt. Kullu stated that the crusher should be closed immediately or should be shifted to some other place as his house is close to the crushed site and the operations of the same shall lead to pollution to his house. (Statement attached as annexure-VIIA)
- 7) The unit has obtained NOC from Gram Panchayat Gadej vide letter No. 08 dated 17.02.2019 (copy attached as A-VIII). The present Pradhan of Gram Panchayat, Gadej, who was also present on the site also stated that the Gram Panchayat has no objection if the crusher is allowed to be set up on that site. It is pertinent to mention here that the crusher site is in Gram Panchayat Gadej while some of the complainants belong to Gram Panchyat Bahwa. (Statements attached annexure-IX).

In view of the above-mentioned facts of the inspection, the Committee is of the view that the said crusher unit is being set up as per Government norms/guidelines and as such no violation has been noticed on spot. Accordingly, following are the recommendations of Committee:-

- 1) The unit shall provide covered/acoustic enclosure at Jaw Sheds, feeding area. The water sprinkling system shall be provided on crusher to suppress the dust generated due to material handling/loading/unloading activities.



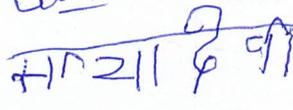
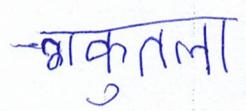
- 2) The unit shall provide regular cleaning and wetting of uncovered area, ground within the premises.
- 3) The trees of suitable species shall be planted to develop a green belt within and along the boundary of the premises.
- 4) The unit shall provide rain water harvesting tank of adequate capacity based on potential with rain water use system.
- 5) The unit shall ensure to adhere to the guidelines of Govt. of H.P vide letter No. STE-E-(5)-9/2018 dated 29.06.2021.


Er. Anju Negi
AEE-cum Nodal Officer,
HPSPCB, R.O. Rampur, Distt. Shimla


Sh. Anshu Garg, IAS,
Deputy Commissioner, Kullu, H.P.

Attendance Sheet

In compliance to the order dated 19.10.2022 of Hon'ble NGT O.A. No. 680/2022 titled Satya devi & ors. vs. State of HP & Ors the joint inspection conducted on dated 19.12.2022 at Village Averi, PO Nogli, Tehsil Nirmand, Distt Kullu. The list of person attended during inspection is given below:-

Name & Address	Mobile No & Email	Signature
1) श्री वारा सिंह (प्रधान) ग्राम फ्यांभत गाँव तहसील निरमंड जिला कुल्लू	89881-37214	
2) श्री देविन्द्र नेगी (मदस्य) जिला परिषद काड़ीवाडी	94181-69477	
3) श्री हेमराज (गाँव अवेरी तहसील निरमंड) डा० नोगली	98056-07174	
4) श्री फकीरचन्द - ड० -	94185-39110	
5) श्रीमति सत्या देवी - ड० -	82787-94551	
6) श्रीमति सुकुमा देवी - ड० -	98162-24095	
7) श्रीमति पुष्पा देवी - ड० -	88444-32452	
8) श्री बीजू राम - ड० -	90180 28521	
9) श्रीमति सुकुमा देवी - ड० -	98578-49008	
10) श्री सुभाष - ड० -	82195-98844	
11) श्री सुरेंद्र कुमार	90182-61366	
12) श्री प्रकाश चन्द कश्यप	86289 30913	

Attendance Sheet

In compliance to the order dated 19.10.2022 of Hon'ble NGT O.A. No. 680/2022 titled Satya devi & ors. vs. State of HP & Ors the joint inspection conducted on dated 19.12.2022 at Village Averi, PO Nogli, Tehsil Nirmand, Distt Kullu.

Name & Address

Mobile No & Email

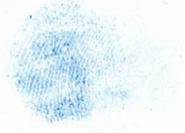
Signature

13) श्री शेर सिंह गांव अवेरी
ज. स्टो नोगली 9816091050

SS
Obeser



14) श्री अजय - DO - 8894458499



15) श्रीमान अमरकली - DO -



16) श्रीमान विमल देवी - DO -

17) Haresh Goswami, - 8219156547



email id (hareshgswami@gmail.com).

V.P.O. Koyal, Teh Nirmand
Distt Kullu (H.P).

18
Site appraisal committee report in respect of site proposed for installation of
stone crusher Unit by Sh. Harish Goswami, S/o Sh. Balmukand, Village &
P.O. Koyal, Tehsil Nirmand, District Kullu H.P.

In consonance with The State Geologist, Himachal Pradesh Shimla-1 office letter dated 27.05.2019, joint inspection committee under the Chairmanship of Sub-Divisional officer (C) Anni, Distt. Kullu H.P. has conducted the joint inspection on dated 18.07.2019 of the crusher site area proposed/identified by Sh. Harish Goswami, S/o Sh. Balmukand, Village & P.O. Koyal, Tehsil Nirmand, District Kullu H.P. over an area bearing Kh. No. 6342/5275/1 (Private land) measuring 02-10 Bighas, Mauza/Mohal Gadej, Tehsil Nirmand, District Kullu. H.P. w.r.t the Notification dated 29.05.2014 in which the following were present:

- 1) Sh. Chet Singh Sub-Divisional officer (C) Anni, Distt. Kullu, H.P.
- 2) Sh. Kishori Lal RFO Nirmand, Distt. Kullu, H.P.
- 3) Er. Deepak Dogra JEE, HPSCB Rampur, Distt. Shimla, H.P.
- 4) Er. Dhani Ram Sharma JE, HPPWD Sub-Division Brow H.P.
- 5) Er. Shubham Chaudhary JE, I & P H Sub-Div. Nirmand. H.P.
- 6) Sh. Partap Negi Rep. of Tourism Department
- 7) Sh. Joginder Singh Surveyor HPPWD Nirmand. H.P.
- 8) Sh. Suresh Kumar Mining Officer, Kullu, H.P.

The joint inspection committee viewed all the parameters as lately notified by the Govt. of H.P. Notification No. STE-E (3)-17/2012, dated 29.05.2014 for the site suitability of the proposed crusher site by Sh. Harish Goswami, Village & P.O. Koyal, Tehsil Nirmand, District Kullu H.P.

1. **Status of the land** : The proposed site on which the stone crusher plant is being installed is located in bearing Kh. No. 6342/5275/1 (Private land) measuring 02-10 Bighas, Mauza/Mohal Gadej, Tehsil Nirmand, District Kullu. H.P.

2. **Source of Raw Material**: The applied area for the grant of mining lease for which the letter of intent has already been issued in favour of the applicant bearing Khasra No. 1315 & 1322 (Private Land) total measuring 07.01.00 Bighas situated at Mauza Phati Gadej, Tehsil Nirmand, Distt. Kullu. H.P. is situated at a distance of about 5 Km to the area applied for the crusher site. The area applied for grant mining lease by Sh. Harish Goswami is a part of hill side terrace of Satluj River mainly consisting of older alluvium stone, sand admixed with clay and have a sufficient minor mineral i.e. stone, sand admixed with clay and also suitable for crushing purpose.

-19-

The site appraisal committee viewed all the parameters as notified by the Govt. of H.P Notification No. STE-E (3)-17/2012 dated. 29.05.2014 for the proposed crusher site and the following observations were made.

DISTANCE PARAMETERS from Kh. No. 6342/5275/1 (Private land) measuring 02-10 Bighas, Mauza/Mohal Gadej, Tehsil Nirmand, District Kullu. H.P.

Sr. No	Criteria	Distance norms for the stone crusher (crow flight, distance (in meters))	Approx. crow fly distance from the crusher site (in meters)
1.	Minimum distance from National Highway.	150 meters	Not existing
2.	Minimum distance from State Highway	100 meters	Not existing
3.	Minimum distance from Link road (PMGSY, NABARD/World Bank sponsored/other district-	50 meters	Not existing
4.	Minimum distance from Distt. Headquarters (distance to be measured from the outer of the municipal limit of the Distt. Headquarters)	1500 meters	Kullu Headquarter is approx. 140 Kms.
5.	Minimum distance from town or Notified area Committee (distance to be measured from the outer of the municipal limit/Nagar Nagam/Nagar Palika/Nagar Panchayat of the Distt. Headquarters)	1000 meters	Anni town is approx.40 Kms.
6.	Minimum distance from Village abadi-deh	500 meters	Village Bayal at a distance of approx. 1.5 Km (with natural barrier).
7.	Minimum distance from Hospital & Educational Institutions	1000 meters	CHC Bayal at a distance of approx. 1.5 km and GMS School Bayal at a distance of approx. 1.5 Km (with natural barrier)
8.	a. Minimum distance from Springs, canals, functional water supply scheme including its reservoir	100 meters (excluding spring, canal)	Not existing
	b. Minimum distance from a percolation well, sewerage treatment plant, water infiltration galleries.	100 meters	Not existing
9.	Minimum distance from lakes, Wetlands and reservoir of irrigation scheme, hydro power projects.	500 meters	Hydro Power project i.e. RHEP at a distance of about 2 Kms (with natural barrier).

10.	Minimum distance from natural water Springs	eters	Not existing
11.	Minimum distance from notified parks	2000 meters	Not existing
12.	Minimum distance from sanctuaries	1000 meters	Not existing
13.	Minimum distance from bridges sight	200 US 300 DS	Not existing.
14.	Minimum distance from the canal and perennial rivulets	100 meters	Not existing.

Purpose: The material shall be used for the purpose of manufacture of grit and Bajri for free sale.

Recommendation of the committee:

During the course of the joint inspection, committee has observed that the area applied by Sh. Harish Goswami, S/o Sh. Balmukand, Village & P.O. Koyal, Tehsil Nirmand, District Kullu H.P for the installation of crusher site situated at Mauza/Mohal Gadej, Tehsil Nirmand, District Kullu. H.P. bearing Kh. No. 6342/5275/1 (Private land) measuring 02-10 Bighas, Mauza/Mohal Gadej, Tehsil Nirmand, District Kullu. H.P. fulfils all the distance criteria as notified by the Govt. of H.P. Notification No. STE-E (3)-17/2012, Dated 29.05.2014.

Hence the committee recommends the site for the installation of the Stone Crusher unit.

[Signature]
S.D.M. District Engineer (C)

DFO/Rep. of Forest

[Signature]
Rep. of H.P. SPCB
Environmental Engineer,
SPCB, Regional Office

Ex. En/Rep. of HPPWD

Ex En/Rep. of V & PH
Assistant Engineer
L&PH Sub Division
Nirmand

✓
Rep. of tourism Deptt.
Kullu (H.P.) - 175101

[Signature]
Sub-Division
W.D. Nirmand

[Signature]
J. E. Nirmand

Surveyor

[Signature]
Mining Officer
Kullu, Distt. Kullu

[Signature]
23/07/2019



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

HPSPCB No : SC-21

Date: 13/01/2021

Industry Registration ID: HP045441600

Application No : 2979095

To,

Harish goswami stone crusher
Village bayal (shinger) po koil, tehsil nirmand, distt. kullu h.p.

Shimla rampur
172023

Subject: Consent to Establish u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Establish' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to Establish an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Establish under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTE/BOTH/NEW/RO/2021/2979095
Date of issue :	13/01/2021
Date of expiry :	12/01/2022
Certificate Type :	NEW
Previous CTE No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Harish Goswami , (Owner)	
Address of Industrial premises	Harish goswami stone crusher, Village bayal (shinger) po koil, tehsil nirmand, distt. kullu h.p., Shimla rampur-172023	
Capital Investment of the Industry	60.0 lakhs	
Category of Industry	Orange	
Type of Industry	2064-Stone crushers	
Scale of the Industry	Small	
Office District	Shimla rampur	
Capacity		
Raw Materials (Name with quantity per day)		
Raw Materials	Quantity	Unit
Stone from approved mining area	9200	M.T./Year

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Harish goswami stone crusher, Village bayal (shinger) po koil, tehsil nirmand, distt. kullu h.p., Shimla rampur, 172023

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Aggregate and Sand	M.T./Year	9160	NA	Sale to Customers

By-Products, if any, (Name with quantity per day)

Name of By Products	Unit	Installed Capacity	Average Production
NA	Number/Year	NA	NA

Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
Septic Tank	2	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	1	Soak Pit/Septic Tank	Nallah

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No. of Boiler/'Heater/ Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters /Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	62 KVA	DG Set	Diesel	As per requirement

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Cummins	DG Sets	Fri Jan 01 00:04:00 IST 2021	NA	Air

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
NA	NA	NA	NA

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Er. Anju Negi
Assistant Environmental Engineer
For & on behalf of
(H. P. State Pollution Control Board)

Endst. No.:

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Er. Anju Negi
Assistant Environmental Engineer
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. - SPECIFIC CONDITIONS

1. This Consent to Establish is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further extension in the validity of the Consent to Establish, at least two months before the expiry of this 'Consent to Establish', if applicable.
or
The unit shall obtain prior Consent to Operate from the State Board, before starting operational activity and gets its completion plan approved by the Competent Authority (As applicable).
4.
 - i) The unit shall made provisions for the compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable)
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Establish' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall install adequate pollution control devices and provide the separate energy meter and flow meter. The unit shall maintain the logbook/ record with respect to operation of pollution control devices (As applicable). The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
 - b) The unit shall install flow meter and maintain the record regarding the daily water consumption.

5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

9. The unit shall submit on-site and off-site emergency plan approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable)
10. The unit shall provide real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
11. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
12. The unit shall plant minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
13. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
14. This 'Consent to Establish' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
15. The Board reserves the right to revoke the 'Consent to Establish' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
16. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

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Harish goswami stone crusher, Village bayal (shinger) po koil, tehsil nirmand, distt. kullu h.p., Shimla rampur, 172023

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
- e) The unit shall submit a detailed plan showing therein, the distribution system for conveying wastewaters.

8. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.

- a) The unit shall provide canopy and stack of adequate height of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- b) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- c) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
- d) The unit shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
- e) The unit shall submit a detailed plan showing therein, the distribution system for conveying wastewaters.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

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Harish goswami stone crusher, Village bayal (shinger) po koil, tehsil nirmand, distt. kullu h.p., Shimla rampur, 172023

- 1.)Unit shall provide STP/septic tank a/w soak pit of adequate capacity/sewer connection with STP of I&PH/MC/NAC for the treatment of domestic sewage.
- 2.)Unit shall ensure management of solid waste as per SWM rules 2016.
- 3.)Unit shall ensure compliance of under the provisions of Water (Prevention and control of Pollution) Act, 1974 and Air Act,1981.
- 4.)In case of any addition alteration, modification or expansion in process or product, fresh Consent to establish/operate shall have to be obtained under the water(Prevention and Control of Pollution)Act, 1974 or Air(Prevention and Control of Pollution) Act, 1981 as the case may be.
- 5.)Unit shall apply Consent to operate.
- 6.)The NOC is only for and under the provision of Water (Prevention and Control of Pollution) Act,1974 or Air (Prevention and Control of Pollution) Act, 1981 as the case may be and will not be constructed as substitute for the mandatory clearances of other departments required for the unit under any law regulation/direction/order and the applicant shall obtain such mandatory permissions/clearances before taking any steps to establish/operation or any expansion or addition thereto.
- 7.)Keeping view of office order Endst No. PCB/Review Meeting/NOCs/2019-19462-78 dated 09/09/2019 Consent to establish recommended only for the purpose and under the provision(s) of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution) Act,1981.
- 9.) The unit shall provide a complete adequate capacity of APCD's to curb air pollution.
- 8.)The Board reserves the right to revoke, review and alter the conditions of the consent as the case may be.
- 9.)Noise/ Emission from DG Set conforming to limits prescribed in Sr. No. 94 & 95 of Schedule I of Environment (Protection) Rules, 1986.
- 10.)The unit shall provide proper green belts/layers of trees surrounding the site to overcome dust /noise pollution.
- 11.) Unit shall not operate stone crusher in night hours.

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Er. Anju Negi

**Assistant Environmental Engineer
For & on behalf of
(H. P. State Pollution Control Board)**



H.P. STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

HPSPCB No : SC-21

Date: 17/12/2021

Industry Registration ID: HP045441600

Application No : 4730465

To,

Harish Goswami Stone Crusher
Village Bayal (Shinger) PO Koil, Tehsil Nirmand, Distt. Kullu H.P.

Shimla Rampur
172023

Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/NEW/RO/2021/4730465
Date of issue :	17/12/2021
Date of expiry :	31/03/2022
Certificate Type :	NEW
Previous CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Harish Goswami , (Owner)			
Address of Industrial premises	Harish Goswami Stone Crusher, Village Bayal (Shinger) PO Koil, Tehsil Nirmand, Distt. Kullu H.P., Shimla Rampur-172023			
Capital Investment of the Industry	60.0 lakhs			
Category of Industry	Orange			
Type of Industry	2064-Stone crushers			
Scale of the Industry	Small			
Office District	Shimla Rampur			
Capacity				
Products (Name with quantity per day)				
Name of Products	Unit	Quantity	Intermediate Product	Principal Use
aggrigate and sand	M.T./Year	9200	NA	sale to consumers

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Harish Goswami Stone Crusher, Village Bayal (Shinger) PO Koil, Tehsil Nirmand, Distt. Kullu H.P., Shimla Rampur, 172023

By-Products, if any, (Name with quantity per day)

Name of By Products	Unit	Installed Capacity	Average Production
NA	M.T./Year	NA	NA

Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
Septic Tank	2	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	.5	Soak Pit/Septic Tank	Nallah
Industrial Process	2	Other	Other

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No. of Boiler/'Heater/ Evaporator/In cinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters /Evaporators/In cinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	62 KVA	na	Diesel	na

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Cummis Jackson	DG Sets	Sat Jan 30 00:11:00 IST 2021	NA	NA

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NOX, H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
NA	NA	NA	NA

Anju Negi

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Er. Anju Negi
Asth. Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

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Harish Goswami Stone Crusher, Village Bayal (Shinger) PO Koil, Tehsil Nirmand, Distt. Kultu H.P., Shimla Rampur, 172023

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

The unit shall not carry out any other expansion activities without prior consent of the State Board.

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Er. Anju Negi
Astt. Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

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Harish Goswami Stone Crusher, Village Bayal (Shinger) PO Koil, Tehsil Nirmand, Distt. Kullu H.P., Shimla Rampur, 172023

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.
 - e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
 - f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. **OTHER CONDITIONS**

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Harish Goswami Stone Crusher, Village Bayal (Shinger) PO Koil, Tehsil Nirmand, Distt. Kultu H.P., Shimla Rampur, 172023

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re- circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

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Er. Anju Negi
Astt. Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : SC-21

Date: 17/12/2022

Industry Registration ID: HP045441600

Application No : 7710990

To,

Harish Goswami Stone Crusher
Village Bayal (Shinger) PO Koil, Tehsil Nirmand, Distt. Kullu H.P.

Shimla Rampur
172023

Subject: 'Consent to Establish' (expansion) u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Establish' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to Establish an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Establish under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTE/BOTH/EXPAN/RO/2022/7710990
Date of issue :	17/12/2022
Date of expiry :	16/12/2023
Certificate Type :	EXPAN
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Harish Goswami , (Owner)
Address of Industrial premises	Harish Goswami Stone Crusher, Village Bayal (Shinger) PO Koil, Tehsil Nirmand, Distt. Kullu H.P., Shimla Rampur-172023
Capital Investment of the Industry	60.0 lakhs
Category of Industry	Orange
Type of Industry	2064-Stone crushers
Scale of the Industry	Small
Office District	Shimla Rampur
Capacity	Aggregate and Sand @ 9300 M.T./Year

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Stone from approved mining area	9300	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Aggregate and Sand	M.T./Year	9300	NA	sale to consumers

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	5 KLD KLD	1.6 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	1.6	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	na	na	na	Electricity	NA
DG Sets	1	62 KVA	DG	Diesel	3 ltr/hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
acoustic enclosed soundproof with muffler stack	DG Sets	Mon Jan 31 00:12:00 IST 2022	na	Through emission stack in to open space
Wind Breaking Wall, sprinklers and semi metaled approach road	Others	Mon Jan 31 00:12:00 IST 2022	na	Covered with GIS sheets all stone crusher premises

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
DG Set	as per norms	as per norms	2 mtr



TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This Consent to Establish is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further extension in the validity of the Consent to Establish, at least two months before the expiry of this 'Consent to Establish', if applicable.
or
The unit shall obtain prior Consent to Operate from the State Board, before starting operational activity and gets its completion plan approved by the Competent Authority (As applicable).
4.
 - i) The unit shall made provisions for the compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable)
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Establish' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall install adequate pollution control devices and provide the separate energy meter and flow meter. The unit shall maintain the logbook/ record with respect to operation of pollution control devices (As applicable). The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
 - b) The unit shall install flow meter and maintain the record regarding the daily water consumption.

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Er. Anju Negi
Astt. Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

Endst. No.:

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Er. Anju Negi
Astt. Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

5. More than 15 ton/hr. to 20 21 meters ton/hr
6. More than 20 ton/hr. to 25 24 meters ton/hr.
7. More than 25 ton/hr. to 30 27 meters ton/hr.
8. More than 30 ton/hr. 30 meters or using the formula
 $H = 14 Q_g^{0.3}$ or
 $H = 74 (Q_p)^{0.24}$
 Where Q_g = Quantity of SO₂ in Kg/hr.
 Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

9. The unit shall submit on-site and off-site emergency plan approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable)
10. The unit shall provide real time online monitoring equipment's and provisions for the uninterrupted transfer of data as per guidelines of CPCB (if applicable).
11. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
12. The unit shall plant minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
13. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
14. This 'Consent to Establish' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
15. The Board reserves the right to revoke the 'Consent to Establish' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
16. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
- e) The unit shall submit a detailed plan showing therein, the distribution system for conveying wastewaters.

8. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall provide canopy and stack of adequate height of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- b) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- c) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
- d) The unit shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
- e) The unit shall submit a detailed plan showing therein, the distribution system for conveying wastewaters.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

- 1) The unit shall not carry out any other expansion activities without prior consent of the State Board.
- 2) The unit shall apply for consent to operate.



Digitally signed by
Anju Negi
DN: cn=Anju Negi, o=H.P. State Pollution Control Board, email=anju.negi@hpscboard.org

By Order
Astt. Env. Engineer
(H. P. State Pollution Control Board)

FORM-'R'
[See rule 69(1)]
Permanent Registration
Department of Industries
Office of the State Geologist
Shimla-171001

Whereas M/s Harish Goswami Stone Crusher Prop. Sh. Harish Goswami, Village Bayal (Shinger) P.O. Koil, Tehsil Nirmand, Distt. Kullu, H.P. has applied for grant of Permanent Registration of Stone Crusher installed in Khasra number 6342/5275/1 (Pvt. land), measuring 02-10 Bighas, falling in Mauja/Mohal Gadej, Tehsil Nirmand, Distt. Kullu, H.P. vide application dated 28.2.2022.

The Permanent Registration is hereby granted in favour of M/s Harish Goswami Stone Crusher subject to the following conditions:-

1. The owner of the stone crusher shall observe the provisions of;
 - i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
 - ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder.
 - iii) The Environment (Protection) Act, 1986 and rules framed thereunder.
 - iv) The Noise Pollution (Regulation and Control) Rules 2000.
2. The expansion of a stone crusher shall not be allowed unless approved by Geological Wing, Department of Industries, Himachal Pradesh.
3. The stone crusher owner shall ensure that the, emission standards are as per the Statutes as notified by the Government vide Notification No. STE-E (5)-9/2018 dated 29.06.2021 or amended from time to time are adhered to.
4. The stone crusher owner shall adopt pollution control measures as per Government Notification No. STE-E (5)-9/2018 dated 29.06.2021 or as amended from time to time.
5. The stone crusher owner shall submit a return by 10th of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
6. Free access shall be given to the officer/official of the Geological Wing, Department of Industries, H.P. for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
7. The stone crusher owner shall immediately report to the Deputy Commissioner and Mining officer of the district concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.
8. The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing unit.
9. The stone crusher owner shall indemnify the State Government against the claim of the third party.

10. The lessee shall install CCTV camera at his crusher site and make sure that the camera remain operative for 24 x 7 days. After expiry week the lessee shall provide the copy of the footage at the concerned Mining Officer and any discrepancies found in monthly return and quantity of mineral dispatched as deciphered from video footage, will invite penal action against the lessee.
11. The party shall settle the dispute, arises if any, between him and land owners/co-shareres/right holders at his own level and shall indemnify the Govt. in this behalf.
12. The stone crusher owner shall not operate the stone crusher unit without legal source of minerals.
13. The Stone Crusher owner shall be obtained the FCA clearance & other clearances at his own level from the Forest & other Department if applicable.
14. The crusher owner shall ensure that aggregate is stacked in such a manner that it does not spill over to the Highway/roads which can be cause of road accident.
15. The Crusher Owner shall plant at least three rows of tall fast growing species of trees on all sides of the unit as a wind barrier for protection and conservation of environment.
16. Sign, Board at a Prominent place outside stone crushing unit shall be displayed indicating the name of crusher owner, capacity of unit, date of registration of the units and also its expiry, telephone numbers of the owner and telephone number of the Mining Officer, Kullu.
17. The crusher owner shall obtain all the required statutory clearance at his own level and shall operate the stone crusher accordingly, as per provisions of law.
18. The crusher owner shall operate the stone crusher unit after obtaining the consent to operate from H.P. State Pollution Control Board.
19. This Permanent Registration is valid upto 28.02.2025. The said Permanent Registration is subject to order dated 11.3.2020 passed in CMP No. 8459 of 2019 in CWP No. 2067 of 2019 as well as final outcome of CWP No. 2067 of 2019.

✓ Sh. Harish Goswami,
 Prop. M/s Harish Goswami Stone Crusher,
 Village Bayal (Shinger) P.O. Koil,
 Tehsil Nirmand, Distt, Kullu, H.P. 419
 Endst. No. Udyog-Bhu/Regn./PMT Shimla/-Harish Goswami St. Cr.-

State Geologist
 Himachal Pradesh

Dated 6/4/ 2022.

Copy forwarded to:-

1. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New Shimla-2.
2. The Mining Officer, Kullu, Distt. Kullu, H.P. with the direction to take action against the stone crusher owner of stone crusher, if it was in operation during the invalidity period of permission. He is further directed to ensure that production should be got verified from production report, electricity details or any other measures like GST return etc. for which he will be held personally responsible. Also ensure that no DG set is installed in crusher complex.
3. Concerned lease file.

State Geologist
 Himachal Pradesh

ब्यान

19-12-2022 को
आज दिनांक

हम (सुधा देवी पत्नी श्री कबीर लुहार, बाबु-तला देवी पत्नी रवि लाल, सुलोदेवी पत्नी बिर सिंह माता सुदलता पत्नी श्री मनी चंद देव राज पुत्र श्री गुरु राम, भगवती श्री पत्नी मोहन सिंह निवासी गण अमरौ काटी निलाप मोदी हिरा तल्लील निरमल जिला अल्मोड़ा हिमाचल प्रदेश व उनारा भद्रपुत्र श्री लालच राम व भद्रपुत्र श्री तुला राम निवासी बननी।

ब्यान जिया कि आज क्रिकेट क्लब शिगर (काठी निलाप) में स्टेडियम के निर्माण के कार्य में जिला भीष मद्येन निरमल मय उपमंडलाधिकारी निरमल मौका पर पधार। हमारा ध्येयमान है कि प्रवां पर जो स्टेडियम लगते है उनमें जो फूल अ रखी है उनमें कर्म पर पाव डाला जाए ताकि फूल न डरे। तथा इतने हमें भी रोजगार दिय जाए। बल हमारे कष्ट ब्यान है तथा भांगे ब्यान करते है कि हमें इतल स्टेडियम के चलने कार नो हिस्सा जने ही है कलबता सरकार द्वारा की गई हिदायतों व दिशा निर्देशों का पालन करे। बल प्रवां हमारे ब्यान है।

हस्ताक्षर प्रमाण

1. Phanda
2. सुधा देवी
3. बाबु
4. देवी
5. सुलोदेवी
6. शकुतला
7. भद्रपुत्र
8. तुला

10. लुहार

RBN

व्याज

मैं श्री शेर सिंह आवेराप पुत्र श्री प्रगत राम उम्र 35 वर्ष निवासी जनैरी
 लाल निवासी कोट शिवर तहसील निवासी जिला कुल्लू जिला।

व्याज निम्न नि में इस स्थान कुंशर का निर्माण करता हूँ
 तथा आठ दिनांक 19-12-2022 को जिला पंचायत कुल्लू मौका का
 निर्माण करने हेतु जिला लेवेय म विभाजन आवेरी नि कुंशर को वन्द
 करने बारे मैं व्याज करता हूँ कि इस स्थान कुंशर को तत्काल
 वन्द निम्न जाए या नहीं इसकी जगह वदल दिना जाए। रत
 स्थान कुंशर है उत्पन्न-पूल मिट्टी व गोर बारावा ले
 कुंशर बनाव व मानसिक रूप से भारी परेशानी का सामना करना
 पड़ रहा है किंतु जिला कार्यालय में अपने दा में चैन ले व
 तरह तरह की विचारों का बतवरा बना है किंतु इस स्थान
 कुंशर को वन्द निम्न जाए या नहीं जगह सिफ्ट दिना जाए।
 यह स्थान कुंशर गडज पंचायत में लगा है जहाँ में
 ग्रामपंचायत वाटवा का निवासी हूँ। इसकी गंभीरता से
 जांच की जावे व इसे तत्काल वन्द निम्न जाए ताकि मैं
 अधिकतम में अपने परिवार के लाभ सुरक्षित जा पर
 रह सकूँ। यह है कि जहाँ जहाँ स्थान कुंशर लगा है वहाँ
 जहाँ मेरा परिवार व मेरे लड़काल के रह रहा है मैं अपने शरीर
 मताजीके लाभ जा पर रह रहा हूँ। बल नहीं मेरे मान है।

Obecar
 S.S
 19/12/2022

(श्री शेर सिंह)
 पुत्र श्री स्वर्णपित्री
 प्रगत राम
 गांव आवेरी
 साम्बर नोगली
 तहसील निवासी
 जिला कुल्लू
 (कुल्लू)

कार्यालय ग्राम सामुदायिक केंद्र गड़ेज

विकास खण्ड निरमंड

पंचायती राज विभाग

क्रमांक.....

दिनांक

नकल परस्ताव संख्या.....08.

दिनांक बैठक.....17/2/2019.....उपस्थिति..210/520.....

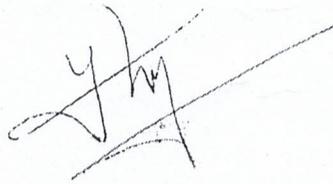
अध्यक्षता..... श्री पाल राम ... प्रधान ग्राम पंचायत गड़ेज विकास खण्ड निरमंड जिला कुल्लू (हि० प्र०)

विषय: सिंगार में लीज पर ली गई भूमि पर क्रशर लगाने व पत्थर निकालने व विक्रय करने हेतु अनापति प्रमाण पत्र जारी करने बारे :-

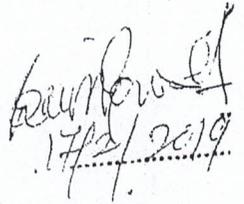
ग्राम ग्राम सभा बैठक में श्री हरीश गोस्वामी पुत्र श्री बालमुकुन्द गोस्वामी गाँव व डाकघर कोयल उप-तहसील मिठर जिला कुल्लू (हि० प्र०) के आवेदन पत्र पर बैठक में चर्चा की गई, कि प्रार्थी ने फाटी बायल सिंगार में खसरा नं० 6342/5275 कुल खसरा 03-17-00 को लीज पर लिया है। जिसमें श्री हरीश गोस्वामी पुत्र श्री बालमुकुन्द गोस्वामी क्रशर लगाने व पत्थर निकालना चाहते हैं। चर्चा उपरान्त सर्वसम्मति से निर्णय लिया गया, कि उपरोक्त भूमि भूमि पर क्रशर लगाने व पत्थर निकालने से ग्राम पंचायत गड़ेज को कोई आपति व एतयज नहीं है। अतः ग्राम सभा बैठक में सर्वसम्मति से श्री हरीश गोस्वामी पुत्र श्री बालमुकुन्द गोस्वामी गाँव कोयल को आपति रहित अनापति प्रमाण पत्र जारी किया जाता है स्वीकार है।

प्रतिलिपि :- 1. सेवा में खानन अधिकारी महोदय कुल्लू जिला कुल्लू की सेवा में आगामी कार्यवाही हेतु भेजा जावे।

2. श्री हरीश गोस्वामी पुत्र श्री बालमुकुन्द गोस्वामी गाँव व डाकघर कोयल को सूचनार्थ प्रेषित होवे।






17/2/2019

मैं नारा सिंह बानदा प्रधान ग्राम पंचायत गाउँज तहसील निर्मण्ड
जिला कुल्लु (डि०ए०) उम ५९ वर्ष।

बान जिम निमज डिग्रेड १९-१२-२०२२ को जिला वीर मण्डेप
कुल्लु उकाय शिगर (बट) जिलज) मे क्रेशर के लेवप मे भारि
शिकानत खू भार। मोदा प्र मे भी मौजूद बा। मेरा पट बान मे
कि क्रेशर लगन ले ह्ये कोरि एतराज न ह्ये, तथा रोडगार भी मिलेगा
तथा रोड रोडि तथा भी २-३ रु० कम रोड के उपलब्ध होगा तथा
क्रेशर के बानचारी मुत पशुको को दानाने मे भी सहजता कर रहे ह्ये। तथा
पशुको को चारा खू पाले पत्ती भी उपलब्ध करा रहे ह्ये। अतः मुझे
ब पंचायत को हल क्रेशर के निर्माण ले कोरि भी एतराज नही ह्ये
वही मेरे बान ह्ये।

Singh
19/12/22

(श्री नारा सिंह मण्डेप)
प्रधान, ग्राम पंचायत
गैडप, विमसखण्ड
निमण्ड, जिला कुल्लु
(डि०ए०)

Photo as on 19.12.2022





Photo as on 12.2.2022



H.P.STATE POLLUTION CONTROL BOARD

Office: VPO& TehsilRampur Bushahr, Distt. Shimla, Pin-172001 (H.P.)

Phone: 01782-292948

Website : <http://www.hppcb.nic.in> E-mail : pcbrorampur@gmail.com



No.PCB/RMP/ Harish Goswami Stone Crusher/2022-23 /494
To

Dated: 29/12/2022

M/s Harish Goswami Stone Crusher,
Village Bayal, PO Koel, Tehsil Nirmand,
Distt. Kinnaur, H.P.

Subject: Notice.

Whereas in compliance to the Hon'ble NGTs order dated 19.10.2022 passed in OA No. 680/2022, titled as Satya Devi &Ors V/s State of H.P. &Ors, the joint inspection of the site of your crusher unit i.e Harish Goswami Stone Crusher located at Village Averi, PO Nogli, Tehsil Nirmand, Distt. Kullu was conducted on dated 19.12.2022 by the joint committee (constituted by the Hon'ble NGT) comprising of DC Kullu and R.O. HPSPCB Rampur. The joint committee has made certain recommendations on the basis of which the unit i.e.Harish Gowsami Stone Crusher is directed to ensure following protection measures before resuming operations:-

- 1) The unit shall provide covered/acoustic enclosure at Jaw Sheds, feeding area. The water sprinkling system shall be provided on crusher to suppress the dust generated due to material handling/loading/unloading activities.
- 2) The unit shall provide regular cleaning and wetting of uncovered area, ground within the premises.
- 3) The trees of suitable species shall be planted to develop a green belt within and along the boundary of the premises.
- 4) The unit shall provide rain water harvesting tank of adequate capacity based on potential with rain water use system.
- 5) The unit shall ensure to adhere the guidelines of Govt. of H.P vide letter No. STE-E-(5)-9/2018 dated 29.06.2021.

Kindly, note that in the event of non-compliance, action shall be initiated as per relevant provision(s) of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment Protection Act, 1986.

o/c

(Er. Anju Negi)

Asstt. Environmental Engineer
RO Rampur, Distt Shimla H.P

To

ANNEXURE R-3

The Assistant Environmental Engineer,
H.P. State Pollution Control Board,
RO Rampur, Distt. Shimla H.P.

Op.No. 525 Date 2/1/2023
HPSEP & PCB
Rampur Distt. Shimla HP

Subject: Regarding Notice.

Respected Madam,

In compliance to the notice received vide office letter No. 1494 dated 29.12.2022, regarding directions issued to ensure proper protection measures (as in notice) before resuming operations.

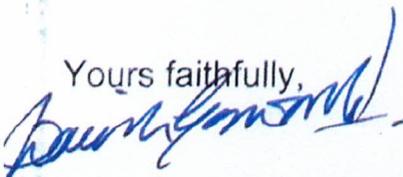
In this context it is submitted that the crusher unit has been covered by me, by providing G.I. Sheets to control the air and noise pollution. Also water sprinklers attached in the stone crusher. Also mobile water tankers have been provided by me for the regular cleaning and wetting of uncovered area/ground within the premises (Photographs attached).

In addition to above I will ensure all other conditions to be brought into practice (Sr.No.3, 4 and 5) as per notice issued and make sure the trees of suitable species shall be planted to develop a green belt surrounding the premises.

This is submitted for your kind information and consideration.

Thanking you.

Yours faithfully,



Harish Goswami
VPO Koyal, Tehsil Nirmand,
Distt. Kullu H.P.
Dated 02.01.2023

Photo es on 1.01.2023



Photo as on 1.01.2023

